

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.613 of 2000.

Allahabad this the 28th day of June 2004.

Hon'ble Mr. Justice S.R. Singh, V.C.
Hon'ble Mr. D.R. Tiwari, A.M.

Bachchu Lal son of Narayan Lal
aged about 59 years resident of Avas Vikas Colony,
350 Mahanand Jalal Nagar, Shahjahanpur.

.....Applicant.

(By Advocate : Sri Shyam Kumar)

Versus

1. Union of India through Secretary
Ministry of Defence, New Delhi.
2. Director General Ordnance Factory,
6 Esplanades East Calcutta.
3. General Manager, O.C.F. Shahjahanpur,
Ordnance Clothing Factory, Shahjahanpur.
4. Sri A.K. Singh Labour Officer O.C.F.
Shahjahanpur.

..... Respondents.

(By Advocate : Sri A. Mohiley)

O R D E R

(By Hon'ble Mr. Justice S.R. Singh, V.C.)

Impugned herein is the order dated 20.10.1998 by which the applicant has been compulsorily retired from service as a measure of punishment. List has been revised, none appears ^{heard} for the applicant. We have Sri A. Mohiley learned counsel for the respondents and perused the pleadings. The applicant does not appear to have cooperated with the Disciplinary Enquiry and therefore the Disciplinary Authority had no option but to proceed ex-parte.

2. We find no infirmity in the decision making process. The impugned order does not suffer from any manifest error. The O.A. fails and is dismissed with no order as to costs.


Member-A.


Vice Chairman.

Manish/-